

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: HYDERABAD

R.A.NO. 68/98  
in  
D.A.No.1130/97

Dated:4-12-98.

Between:

1. The Secretary to the Govt. of India,  
Ministry of Labour, Shram Shakti Bhavan,  
Rafi Marg, New Delhi-1.
2. Chief Labour Commissioner(Central)  
Govt. of India, Shram Sakthi Bhavan, Rafi Marg,  
New Delhi-1.

...Applicant/  
Respondents.

1. A.R.Naidu. ....Respondent/Applicant.

Counsel for the Respondent: Mr.K.Ramulu,

Counsel for the Applicant : Mr.C.Suryanarayana.

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THE HON'BLE MR.JUSTICE D.H.NASIR: VICE CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD: MEMBER(A)

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THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Ms.Shama for Mr.K.Ramulu on behalf of the Review  
Applicants(Respondents in the OA) and Mr.C.Suryanarayana for the  
Respondent in the R.A.(Applicant in OA).

After hearing the case for a time it was felt that the Rejoinder  
filed by the Review Applicants in this R.A. can advantageously  
be treated as their Counter-Affidavit in the OA and the reply filed  
by the Respondent in the R.A.(Mr.Naidu, who was the applicant in the  
OA) is be treated as Rejoinder to the Counter of the official  
respondents. This course is to be preferred now since the official  
Respondents in the OA(Review Applicants in RA) had failed to file  
counter-affidavit at all which invited the eventual direction of  
Hon.High Court of A.P. in its present form.

With the above decision the OA is re-opened for hearing and  
posted to 18-12-98 at 2-15 PM. No further orders are necessary in  
the R.A. as the OA itself is being re-heard.

*Amul*  
Deputy Registrar.

Copy to:-

1. The Secretary to Govt. of India, Ministry of Labour,  
Shram Shakti Bhavan, Rafi Marg, New Delhi-1.
2. Chief Labour Commissioner(Central), GOI, Shram Sakthi Bhavan,  
Rafi Marg, New Delhi-1.
3. One copy to Mr.K.Ramulu, Addl.CGSC, CAT, Hyd.
4. One copy to Mr.C.Suryanarayana, Advocate, CAT, Hyd.
5. One copy to Mr.A.R.Naidu, Central Labour Service(Retd.)  
No.1-7-159/72A SRK Nagar, P.O.Musheerabad, Hyd-20.
6. ~~One copy to S.R.(A), CAT, Hyd.~~
7. One duplicate copy.

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